COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal NO. 95 OF 2018 & IA NO. 297 OF 2018

Dated: 24th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Parichita Chowdhury for

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Saurabh Mishra

Mr. Ankit Lal for R-2

ORDER IA No.297 of 2018

(Appli. for exemption from filing certified copy of the impugned order)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2. Other respondents served unrepresented.

The learned counsel, Ms. Parichita Chowdhury representing Ms. Swapna Seshadri, appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA is allowed.

Appeal NO. 95 OF 2018

The learned counsel, appearing for the Appellant prays for one week's time to enable her to file affidavit of service.

Submission made by the learned counsel appearing for the Appellant as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file affidavit of service on or before 31.07.2018

List the matter on <u>07.08.2018.</u>

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr